

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Jammu)

ORDER

No: 1523

Dated: 07/03/2020

In the interest of administration of Justice, additional charge of the Courts as stated in Column 2 are entrusted/assigned to the Courts mentioned in Column 3 in the following manner:

S. No. -1-	Name of the Court -2-	Additional Charge entrusted/ assigned to the Court of -3-
1.	Additional District & Sessions Judge, Srinagar	4 th Additional District & Sessions Judge, Srinagar (Till further orders)
2.	1 st Additional District & Sessions Judge, Srinagar	Additional Sessions Judge, TADA/POTA Court, Srinagar (During the leave period of the Officer)

By Order.

(Sanjay Dhar)
Registrar General

No: 39522/31/19

Dated: 07/03/2020

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr Justice Ali Mohammad Magrey,
..... for information of Their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Rules, High Court of J&K, Jammu.
5. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
..... for information
6. Registrar Computers, High Court of J&K, Jammu with the request to upload the same on the official website of the High Court.
7. Principal District & Sessions Judge, Srinagar.
8. Concerned Courts _____
..... for information and necessary action.
9. Director Finance, High Court of J&K, Jammu.
..... for information

Registrar General